

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

15

C.P No. 1127/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 03.07.2017

NAME OF THE PARTIES:

Barket Hiring Company  
V/s.  
Ducon Technologies Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.      NAME      DESIGNATION      SIGNATURE

**ORDER**

**CP No. 1127/ I&BP/NCLT/MB/MAH/2017**

The Petitioner side is absent. When this matter initially came up for hearing on 27.4.2017, the Petitioner was not present, then this Bench posted this matter for today with a direction to the Petitioner that in the event of Petitioner remained absent for today's hearing, the Company Petition would be dismissed for default.

Despite such direction, the Petitioner having remained absent for today's hearing also, this Company Petition is hereby dismissed for default.

Sd/-

**V. NALLASENAPATHY**  
Member (Technical)

Sd/-

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)